

CBI No. 116/2019

CBI VS. Rajmal Khokhar

29.07.2020.

Matter has been taken up from 10.30 a.m. to 11.20 a.m. through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble Delhi High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Accused Rajmal Khokhar along with Sh. Sanjay Mann Advocate.

Matter was proceeding at the stage of final arguments.

Ld. Counsel for the accused has also given written consent of his client through WhatsApp regarding the final disposal of the case through their written submissions and virtual arguments.

Part arguments advanced by the Ld. PP for the CBI.

It is submitted by Ld. PP for the CBI that he will file the written submissions by 05.08.2020.

Put up for further arguments on behalf of the Prosecution on 31.07.2020.

At this stage, Ld. Counsel for the accused seeks another date as he is not able to attend the video conferencing on 31.07.2020 due to his personal problem.

On the request of Ld. Counsel for the accused, let the matter be put up for further arguments and filing of written submissions by Ld. PP for CBI on **05.08.2020.**

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/29.07.2020